## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(CAA)-62(PB)/2017

## IN THE MATTER OF:

M/s. Khyati Nilum Associates (P) Ltd And Khyati Global (P) Ltd.

.. PETITIONER

SECTION:

**Under Section 230-232** 

Order delivered on 07.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Arun Saxena, Advocate

For the Respondents

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## ORDER

This is an application which has been filed by the Applicant/petitioner seeking for the modification of order dated 25.8.2017 passed by this Tribunal. It is pointed out by the Learned Counsel for petitioners that in the order dated 25.8.2017 passed by this Tribunal, due to typographical mistake, it has been stated at two places as narrated in the above application, the demerged undertaking as 'Rail USFD Business/Undertaking' instead of 'Consultancy Commissioning Business of Transferor Company/Demerged Company'. Taking into consideration the application filed and representation made by the Counsel

Contd.



for the applicants, the order in terms of Section 420 of Companies Act, 2013 read with Rule 11 & 54 of NCLT Rules, 2016 stands as modified as follows :

Instead of 'Rail USFD Business', the same shall be substituted with 'Consultancy and Commission business' at <u>line No.4 Paragraph No.1 at page 3</u>. Similarly, at <u>line No.1 paragraph numbered as (1)</u> at page 6 'Rail USFD Business/Demerged Undertaking' shall stand modified as "Consultancy & Commissioning Business/Demerged Undertaking'.

A copy of the order dated 25.8.2017 as duly modified vide this order will be issued to the petitioners.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 07.9.2017